

ACT No. XXI OF 1925.

PASSED BY THE INDIAN LEGISLATURE.

(Received the assent of the Governor General on the
11th September, 1925.)

An Act further to amend the Religious Endowments Act, 1863.

of 1863. **W**HEREAS it is expedient further to amend the Religious Endowments Act, 1863, for the purposes hereinafter appearing; It is hereby enacted as follows:—

of 1863. 1. This Act may be called the Religious Endowments Short title. (Amendment) Act, 1925.

of 1863. 2. In section 2 of the Religious Endowments Act, 1863 Amendment of section 2, Act XX of 1863. (hereinafter referred to as the said Act), after the words 'and "Court" shall' the words "save as provided in section 10," and after the words "district in which" the words "or any other Court empowered in that behalf by the Local Government within the local limits of the jurisdiction of which," shall be inserted.

3. To section 10 of the said Act the following *Explanation* Amendment of section 10, Act XX of 1863. shall be added, namely:—

"*Explanation.*—In this section 'Civil Court' means the principal Court of original civil jurisdiction in the district in which the mosques, temples or religious establishments for which the committee has been appointed or any of them are situate."

Price 1 anna or 1½d.]

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MGIPC—1—1.63—23.10.25—7,500.